

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1251 of 2019 IN
DFR 2134 of 2019

Dated : 17th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Arjun Green Power Private Ltd.

.... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.
Mr. Parinay Deep Shah
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-1

Mr. Susan Methew for R-2

ORDER

Since sufficient cause impleaded for condoning the delay touches upon merits of the appeal and also another appeal No. 172 of 2019, we are of the opinion that delay application is to be heard along with the main appeal on merits. Therefore, the delay application is kept open. Registry is directed to number the appeal subject to above objections.

Reply to the main appeal shall be filed by the next date of hearing.

List the matter on **24.10.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson